



The Orissa Gazette

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 Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

FINANCE DEPARTMENT.

NOTIFICATION.

The 1st August 1942.

No. 3118-F.—In exercise of the powers conferred by clause (b) of sub-section (2) of section 241 of the Government of India Act, 1935, the Governor is pleased to direct that the following further amendment shall be made in the General Provident Fund (Orissa) Rules, namely :—

To sub-rule (2) of rule 18 of the said Rules, the following proviso shall be added, namely :—

“ Provided that no subscription shall be payable by a Government servant who in exercise of the option allowed by rule 7 (i) has ceased to subscribe to the Fund. ”

By order of the Governor,

J. BOWSTEAD,

Chief Secretary to Government.

REVENUE DEPARTMENT.

NOTIFICATIONS.

The 31st July 1942.

No. 1665—La-48-R.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the expense of the District Board, Cuttack, for a public purpose, viz., for a water channel in mauza Ratanpur, thana Tirtol No. 39, pargana Jhankar, district Cuttack, it is hereby notified that for the above purpose a piece of land measuring, more or less, 0.03 acre, bounded on the—

North—By plot No. 610,

East—By portion of plot Nos. 609 and 618,

South—By a portion of the boundary line between mauzas Ratanpur No. 39 and Sankhatpatna No. 47,

West—By plot Nos. 607, 608 and 601 is required within the aforesaid mauza Ratanpur.

This notification is made under the provisions of section 4(1) of Act I of 1894 as amended by Act XXXVIII of 1923 to all whom it may concern.

A plan of the land may be inspected in the office of the Collector, Cuttack.

Objection to the acquisition, if any, filed under section 5A by any person interested within the meaning of that section on or before the 6th September 1942 before the Collector, Cuttack, will be considered.

The 3rd August 1942.

No. 1678—La-69-R.—DECLARATION.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the expense of the Cuttack Municipality for a public purpose, viz., for widening the junction of Bakhrabad road and Ganesh Ghat road and for acquiring a big well therein for public use in mauza Baharnal, town Cuttack, pargana Bakhrabad, thana Cuttack No. 20, zilla Cuttack, it is hereby declared that for the above purpose a piece of land measuring more or less 0.021 acre bounded on the—

North—By 7 Bakhrabad road bearing plot No. 542,

East—By plot No. 583,

South—By plot No. 585,

West—By 32 Ganesh Ghat lane bearing plot No. 1271

is required within the aforesaid mauza Baharnal. This declaration is made under the provisions of section 6 of Act I of 1894 to all whom it may concern. A plan of the land may be inspected in the office of the Land Acquisition Department, Cuttack Collectorate.

By order of the Governor,

F. E. A. TAYLOR,

Secretary to Government.

HEALTH AND LOCAL SELF-GOVERNMENT DEPARTMENT.

NOTIFICATIONS.

The 29th July 1942.

No. 2241-L.S.-G.—In exercise of the powers conferred by section 8 of the Canals and Public Ferries Act, 1890 (Madras Act II of 1890), the Governor of Orissa is hereby pleased to declare the undermentioned ferries in the Jeypore taluk in the district of Koraput to be subject to the provisions of the said Act with effect from the 1st October 1942, and to define the limits of the said ferries as shown below:—

<i>Name of ferries.</i>	<i>Limits of each ferry.</i>
1. Bedapaunsi ..	1 mile on either side of the normal crossing place of the ferry boats.
2. Dongar Paunsi ..	Ditto.
3. Ghat Basuli ..	Ditto.
4. Sirisi Borandi ..	Ditto.
5. Chirma ..	Ditto.
6. Ghotarla ..	Ditto.
7. Basuli ..	Ditto.

The 30th July 1942.

No. 2246-L.S.-G.—In exercise of the powers conferred by sections 10 and 11 of the Canals and Public Ferries Act, 1890 (Madras Act II of 1890), the Governor of Orissa is hereby pleased to fix the tolls, as shown in the schedule below, leviable upon passengers, animals, vehicles and goods conveyed across the ferries enumerated in the notification No. 2241-L.S.-G., dated the 29th July 1942, and to assign the management of the said ferries to the Agency District Board of Koraput:—

SCHEDULE.

	Rs.	a.	p.
1. For a man, woman or child over six years.	0	0	3
2. For a sheep, goat or pig ..	0	0	3
3. For an unladen buffalo, bullock or other animal including an attendant.	0	0	6
4. For a laden buffalo, bullock or other animal including an attendant.	0	1	0
5. For a horse, pony, mule or donkey including the rider and one other attendant.	0	1	0
6. For an unladen camel including an attendant.	0	6	0
7. For a laden camel including an attendant.	0	12	0
8. For an unladen elephant including an attendant.	0	12	0
9. For a laden elephant including an attendant.	1	8	0
10. For a palanquin machal, dholly or tanjan including the bearers and the passengers when their number is less than eight.	0	3	0
11. For a palanquin machal, dholly or tanjan including the bearers and the passengers when their number is eight or more.	0	4	0
12. For a bicycle or tricycle including the rider.	0	1	6
13. For a motor cycle including the rider.	0	3	0
14. For a motor cycle with side car, including the rider and passenger.	0	7	0
15. For an unladen conveyance without springs including the men or animals drawing it and the driver.	0	4	0
16. For a laden conveyance without springs including the men or animals drawing it and the driver.	0	6	0
17. For an unladen conveyance on springs including the men or animals drawing it and the driver.	0	4	0
18. For a laden conveyance on springs including the men or animals drawing it and the driver.	0	6	0
19. For every 56 lbs. ($\frac{1}{2}$ cwt.) of luggage or goods in excess of one maund allowed free with every passenger.	0	0	3

Explanation.—A conveyance containing one or more passengers or a conveyance containing luggage or goods exceeding 1 cwt. (112 lbs.) in weight will be considered to be laden.

By order of the Governor,

S. DAS,

Secretary to Government.